

IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Vacation Sessions Judge, Dindigul.**

Thursday, the 20th day of May 2021

CrI.M.P. No.1845/2021

1. Neela, 40/2021 D/o. Late Krishnamoorthy
2. Senthilkumar, 30/2021 S/o Sakthivel
3. Rajkumar, 26/2021 S/o Rajavel : Petitioners/A1, A5 and A6

/vs/

State through
Inspector of Police, Dindigul Town South PS. : Respondent/Complainant
Cr. No.400/2021

This petition is coming on this day for hearing before me in the presence of Thiru. S.Karthikeyan, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed u/s.438 Cr.P.C. Petitioners/A1, A5 and A6 pray to grant them anticipatory bail for the offences punishable U/S.147, 148, 294(b), 324, 506(i) IPC and Section 4 of TNPHW Act in Cr.No.400/2021 of respondent police. The occurrence took place on 30.04.2021.

The learned counsel for the Petitioners/A1, A5 and A6 stated that the petitioners are noway connected with the alleged occurrence, that the petitioners and the defacto complainant are relatives, that there is a dispute between the petitioners and the defacto complainant with regard to property, that on the date of occurrence, the defacto complainant attend her father's funeral ceremony, there arose wordy quarrel between the petitioners and the defacto complainant, that in order to take vengeance, this false complaint has been foisted against the petitioners with false allegations, that the injured was discharged from the hospital, that the petitioners have no previous case, that the petitioners are law abiding citizens and they have permanent abode, there is no chance for absconding, that the petitioners apprehend arrest and he prays for anticipatory bail.

The learned Public Prosecutor for the State vehemently raised objection for anticipatory bail that A1, A5 and A6 with intent to insult the defacto complainant unlawfully assembled themselves with weapons and abused the defacto complainant in filthy language and attacked him and criminally intimidated her. He has conceded that injured was discharged from the hospital.

.2.

Online submission of either side heard. Records perused. Considering the facts that injured has already been discharged from the hospital and no previous case is pending as stated by the learned Public Prosecutor, that except the offences u/s. 506(i) IPC and Section 4 of TNPHW Act other offences are bailable in nature and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and upon considering the facts and circumstances of the case, this Court inclines to grant anticipatory bail to the petitioners/A1, A5 and A6 with stringent condition. Anticipatory Bail is granted to the petitioners/A1 to A5 on strict compliance of the following conditions.

1. The petitioners/A1 to A5 shall in the event of arrest by the respondent police or their surrender before the learned Judicial Magistrate No.III, Dindigul **in between the period from 05.07.2021 to 19.07.2021** be released on bail on executing their own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Magistrate without fail, failing which the anticipatory bail shall stands cancelled automatically.
2. The petitioners/A1 to A5 shall make themselves available for interrogation by the police officer as and when required.
3. The petitioners/A1 to A5 shall not directly or indirectly make any inducement threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer.
4. The petitioners/A1 to A5 shall not leave the town without prior permission of the court.
5. The petitioners/A1 to A5 shall not tamper with evidence or witness either during investigation or trial.
6. The petitioners/A1 to A5 shall not abscond either during investigation or trial.

Pronounced by me, this the 20th day of May 2021.

**Sd/- M.K.Jamuna
Vacation Sessions Judge,
Dindigul**

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,
“ https://districts.ecourts.gov.in/case_status/case_number ”

Copy to

The Judicial Magistrate No.III, Dindigul
The Public Prosecutor, Dindigul.
The Inspector of Police, Dindigul Town
South PS.,
Thiru.S.Karthikeyan, Advocate
for the petitioners.

To ensure social distancing, they are requested to download the order from the official web site link.